

Central Administrative Tribunal Principal Bench

CP 359 of 2008 In OA.297/2003

New Delhi this the 25th day of November, 2008

Hon'ble Mr.Justice M.Ramachandran, Vice Chairman (J) Hon'ble Dr.Veena Chhotray, Member (A)

Ex. ASI Jagmal Singh, R/o RZH-168, Raj Nagar-II, Gali No.6, Palam Colony, Delhi

....Applicant

(By Advocate: Shri Nishant proxy for Sh. Arun Bhardwaj)

-Versus-

- 1. Sh. Y. S Dadwal
 Commissioner of Police,
 Police Headquarters I.P.Estate,
 New Delhi.
- 2. Sh.Kanwar Admad
 Joint Commissioner of Police(Operation)
 P.H.Q. I.P. Estate,
 New Delhi.
- 3. Sh.P.Dass
 Dy. Commissioner of Police,
 I.G.I.Airport, P.H.Q. I.P., Estate
 New Delhi.

.... Respondents

(By Advocate: Sh. Ram Kawar)

ORDER (ORAL)

By Hon'ble Mr. Justice M.Ramachandran, VC(J);

Consequent upon the order passed by the Tribunal, the applicant became entitled to get arrears of pay as also other service benefits. The Tribunal's order was also upheld by the Hon'ble High Court. Thereafter contempt application has been filed on a plea that consequential benefits were yet to be paid.

- 2. Notice had been issued to the respondents. The reply indicates that follow up orders were passed. Shri Ram Kawar appearing for the respondents had invited our attention to the reply as also Annexure R-1.
- 3. We find, as of now, excepting the one in respect of arrears of pension payments have been ordered. Shri Ram Kawar, submits that it will be ensured that pension is paid



over to the applicant without any delay. In any case, we direct that this exercise shall be completed within two months from today. In respect of the claim for interest, we leave the matter open. Applicant will be entitled to agitate over the claim for promotional benefits, which are not repreduced to be gone into in these proceedings. We find, action has also been taken for disbursement of arrears of gratuity. It should be ensured that all the monitory benefits as above are received by the applicant within a stipulated period as above.

With these observerations and directions this CP is closed. Notices issued to the respondents are discharged.

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(Veena Chhotray) Member (A) (M.Kamachandran) Vice Chairman (J)

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